

**NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA**

C.P. (IB)/337(KB)2022

**CORAM: 1. HON'BLE MEMBER(J), SHRI ROHIT KAPOOR  
2. HON'BLE MEMBER(T), SHRI BALRAJ JOSHI**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 21<sup>ST</sup> MARCH 2024, 10:30 A.M**

IN THE MATTER OF	AKG SHUTTERINGS PRIVATE LIMITED VS SIMPLEX INFRASTRUCTURES LIMITED
UNDER SECTION	IBC UNDER SEC 9

**Appearances (via video conferencing/physically)**

Mr.Gursat Singh, Adv. ] For the Operational Creditor

Mr.Joy Saha, Sr.Adv. ] For the Corporate Debtor

Mr.Snehashis Sen, Adv. ]

Mr.Danyal Ahmed, Adv. ]

**ORDER**

1. This matter was listed for orders today. When the order was being pronounced, Ld. Sr. Counsel appearing for the Corporate Debtor stated that the Corporate Debtor is ready and willing to pay the entire amount of operational debt i.e. Rs. 1,56,08,289.58 today itself before 1 P.M. Therefore, this order be deferred.
2. When this matter was taken up at 1 P.M, Ld. Counsel appearing for the Operational Creditor appearing virtually states that Operational Creditor has received the entire amount of Rs.1,56,08,289.58 through RTGS short while ago and in view this, he does not wish to press this petition and seeks to withdraw this petition. This statement is taken on record.
3. This petition is accordingly dismissed as withdrawn.
4. File be consigned to record.

**Balraj Joshi  
Member (Technical)**

**Rohit Kapoor  
Member (Judicial)**